

MINUTES OF THE MEETING No. 37/12 dated 14.12.2011 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Consultant, Deptt. of C&PC(Chem.Div)
2. Shri Nand Lal, DIPP
3. Shri S.K. Aggarwal, DC(MSME)
4. Shri A.K Aggarwal, Dept. of C&PC(PC.Div)
5. Shri Praveen Kumar, Dy.DGFT
6. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.36/11 for confirmation and confirmed and adopted the same without any change.

Case No M-141 NC No.37/12 Dated 14.12.2011	M/ s Himadri Chemicals & Inds. Ltd, Kolkata 1) F.No.01/82/162/1402/AM07/DES-IV RLA F.No.02/24/40/241/AM07 Lic.No.0210096114 dated 7.12.2006 2) F.No.01/82/50/1821/AM07/DES-IV RLA F.No.02/24/40/305/AM07 Lic.No.0210097705 dated 2.2.2007 3) F.No.01/83/50/1823/AM07/DES-IV RLA F.N.02/24/40/313/AM07 Lic.No.0210098001 dated 13.2.2007
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4. F.No.01/83/50/ /AM07/DES-IV
RLA F.No.02/24/40/339/AM07
Lic.No.0210098511 dated 26.2.2007

5. F.No.01/83/50/0042/AM08/DES-IV
RLA F.No.02/24/40/0002/AM08
Lic.No.0210099761 dated 5.4.2007

6. F.No.01/83/50/88/AM08/DES-IV
RLA F.No.02/24/40/0004/AM08
Lic.No.0210099836 dated 10.4.2007

7.F.No.01/83/50/162/AM08/DES0IV
RLA F.No.02/24/40/0014/AM08
Lic.No.0210100176 dated 20.4.2007

8.F.No.01/83/50/161/AM08/DES-IV
RLA F.No.02/24/40/0014/AM08
Lic.No.0210100175 dated 20.4.2007

9. F.No.01/83/50/ /AM08/DES-IV
RLA F.No.02/24/40/0038/AM09
Lic.No.0210112483 dated 15.5.2008

10. F.No.01/85/50/0094/AM09/DES-IV
RLA F.No.01/24/40/0039/AM09
Lic.No.0210112510 dated 15.5.2008

11. F.No.01/83/50 /AM09/DES-IV

RLA F.No.02/24/40/245/AM09/DES-IV
Lic.No.0210121641 dated 30.12.2008

12. F.No.01/82/50 /AM09/DES-IV
RLA F.No.02/24/40/241/AM09
Lic.No.0210121787 dated 2.1.2009

13.01/83/50/961/AM10/DES-IV
RLA F.No.02/24/40/228/AM10
Lic.No.0210138781 dated 3.3.2010

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DC(MSME). Accordingly the case may be re-listed on 28.12.2011.

Case No M-142 NC No.37/12 Dated 14.12.2011	M/ s Atul Ltd, Ahmedabad F.No.01/83/50/735/AM10/DES-IV RLA F.No.08/24/40/185/AM10 Lic.No.0810084080 dated 11.11.2009
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.15022/9/2007-Ch.II dated 10.7.2007 and 14.12.2011 the Committee decided to approve the case on repeat basis as under :-

Export Item	Qty.	Import Item	Qty.
Nicosulfuron Technical	1 Kg	1. 2-Amino-4,6-Dimethoxy	0.457 Kg

	Pyrimidine	
	2. 2-Aminosulfonyl Dimethyl Nicotinamide	0.600 Kg
	3. 1,8-Diazabicyclo (5.4.0) undec-7-ene	0.438 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-143 NC No.37/12 Dated 14.12.2011	M/ s Maharashtra Organo Metallic Catalysts (P) Ltd, F.No.01/83/50/924/AM11/DES-IV RLA F.No.03/95/40/909/AM11 Lic.No.0310615973 dated 14.2.2011
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/101/2011-Ch.II dated 10.11.2011, the Committee decided to correct the export item to read as under:-

Export Item

From	To
Stannous Chloride Dihydrate (Tin content 52.5%)	Stannous Chloride Dihydrate

The quantities and other description mentioned in the M.No.7/83 dated 18.5.2011 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-144(1) NC No.37/12 Dated 14.12.2011	M/ s Johnson Matthey Catalysts, Kanpur F.No.01/83/50/1362/AM08/DES-IV RLA F.No.03/94/40/569/AM08 Lic.No.0310446298 dated 12.10.2007
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/94/2007-Ch.II dated 10.11.2011, the Committee decided to correct the export item to read as under:-

Export Item

From	To
Pre-reforming Catalyst containing NiO 46%, Al2O3 33% and Cr2O3 1.6%	Pre-Reforming Catalyst

The quantities and other description mentioned in the M.No.29/83 dated 24.10.2007 will remain the same. Correction has been done for redemption purpose, no further export and import is allowed.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE (with reference to RLA's letter of even number dated 26.4.2010).

Case No M-144(2) NC No.37/12 Dated 14.12.2011	M/ s Johnson Matthey Catalysts, Kanpur F.No.01/83/50/0023/AM12/DES-IV RLA F.No.06/24/40/52/AM11 Lic.No.0610020526 dated 11.1.2011
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 11.1.2012.

Case No M-144(3) NC No.37/12 Dated 14.12.2011	M/ s Johnson Matthey Catalysts, Kanpur F.No.01/83/50/796/AM08/DES-IV RLA F.No.03/94/40/278/AM08 Lic.No.0310435375 dated 9.7.2007
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/94/2007-Ch.II dated 10.11.2011, the Committee decided to correct the export item to read as under:-

Export Item

From	To
Neckel based Catalyst Magnesia Support (nickel content 6.6%)	Nickel Based Catalyst Magnesia Support Nickel Oxide Content 6.6%

The quantities and other description mentioned in the M.No.45/83 dated 13.2.2008 will remain the same. Correction has been done for redemption purpose, no further export and import is allowed.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-144(4) NC No.37/12 Dated 14.12.2011	M/ s Johnson Matthey Catalysts, Kanpur F.No.01/83/50/495/AM10/DES-IV RLA F.No.06/24/40/006/AM10 Lic.No.0610015606 dated 2.6.2009
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/94/2007-Ch.II dated 10.12.2011, the Committee decided to enhancement in the quantity of import item No.2 on lines of the norms fixed earlier for the same export product in respect of Advance License No. 0610015069 in the NC Meeting No. 50/83 dated 18.3.2009, to read as under:-

Import Item No.2

From	To
Zinc Carbonate – 0.200 Kg	Zinc Carbonate – 0.276 Kg

The quantities and other description mentioned in the M.No.51/83 dated 17.3.2010 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-144(5) NC No.37/12 Dated 14.12.2011	M/ s Johnson Matthey Catalysts, Kanpur F.No.01/82/50/1688/AM07/DES-IV RLA F.No.03/94/40/1136/AM07 Lic.No.0310417102 dated 24.1.2007
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/94/2007-Ch.II dated 10.12.011, the Committee decided to enhancement in the quantity of import item No.2 on lines of the norms fixed earlier for the same export product in respect of Advance License No. 0610015069 in the NC Meeting No. 50/83 dated 18.3.2009, to read as under:-

Import Item No.2

From	To
Zinc Carbonate – 0.208 Kg	Zinc Carbonate – 0.276 Kg

The quantities and other description mentioned in the M.No.48/82 dated 14.3.2007 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-144(6) NC No.37/12 Dated 14.12.2011	M/ s Johnson Matthey Catalysts, Mumbai F.No.01/83/162/919/AM08/DES-IV RLA F.No.03/94/40/1137/AM07 Lic.No.0310416712 dated 22.1.2007
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The Committee considered the case as per agenda. The representation of the firm dated 13.10.2011 was discussed in the presence of the Technical Authority, Deptt. of C&PC(Chem.Div) and it was observed that the nomenclature, specifications (Net Content) etc., have been mentioned in NC's decision as per details furnished in the application/advance authorization, the Committee decided that nothing is required to be done by NC now.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE (with reference to RLA's letter of even number dated 26.4.2010).

Case No M-144(7) NC No.37/12	M/ s Johnson Matthey Catalysts, Kanpur F.No.01/82/50/1544/AM06/DES-IV
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Dated 14.12.2011	RLA F.No.03/94/40/1297/AM06 Lic.No.0310373558 dated 28.3.2006
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The Committee considered the case as per agenda. The representation of the firm dated 13.10.2011 was discussed in the presence of the Technical Authority, Deptt. of C&PC(Chem.Div) and it was observed that the nomenclature, specifications (Net Content) etc., have been mentioned in NC's decision as per details furnished in the application/advance authorization, the Committee decided that nothing is required to be done by NC now.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE (with reference to RLA's letter of even number dated 6.5.2010).

Case No M-144(A) NC No.37/12 Dated 14.12.2011	M/ s Krishna Antioxidant (P) Ltd, Mumbai F.No.01/83/50/854/AM11/DES-IV RLA F.No.03/94/40/951/AM11 Lic.No.0310614909 dated 8.2.2011
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.Nil dated 9.12.2011, the Committee decided to amend the description of export item to read as under:-

Export Item

From	To
Diesel Fuel Additive (Fatty Alcohol (C ₁₂ -C ₁₈))	Lubricating Oil Additive Fatty Alcohol (C ₁₂ -

Ester of Terpolymer in Mixed Xylene	C18) Ester of Terpolymer in Base Oil with 50% Non-Volatile matter Solid Content – 50% Base Oil Content – 50%
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The quantities and other description mentioned in the M.No.46/83 dated 16.2.2011 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-144(B) NC No.37/12 Dated 14.12.2011	M/ s DorfKetal Chemical India Ltd, Mumbai F.No.01/83/50/562/AM10/DES-IV RLA F.No.03/94/40/468/AM10 Lic.No.0310541351 dated 12.10.2009
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.Nil dated 14.12.2011, the Committee decided to amend the description of export item and import item to read as under:-

Export Item

From	To
As approved by NC-IV	As approved by NC-IV

Import Item

S.No.	From	To
	As approved by NC-4	Do

	Do	Do
	Do	Do

The quantities and other description mentioned in the M.No.5/83 dated 5.5.2010 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-144(C) NC No.37/12 Dated 14.12.2011	M/ s United Phosphorus Ltd, Mumbai F.No.01/83/50/996/AM10/DES-IV RLA F.No.03/95/40/562/AM10 Lic.No.0310551332 dated 17.12.2009
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.Nil dated 12.12.2011, the Committee decided to amend the description of export item to read as under:-

Export Item

From	To
Bifenthrin Technical (85% Min)	Bifenthrin Technical (95% Min)

The quantities and other description mentioned in the M.No.4/83 dated 28.4.2010 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-144(D) NC No.37/12 Dated 14.12.2011	M/ s United Phosphorous Ltd, Mumbai F.No.01/83/50/1595/AM04/DES-IV RLA F.No.03/24/40/2024/AM04 Lic.No.0310245722 dated 6.1.2004
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The Committee considered the case as per agenda and observed that the norms were inadvertently conveyed for the export item “Tris-tri decyl Phosphite” in the NC Meeting No.46/83 dated 31.3.2004. The Correct description of the export item was amended to “Tri Decyl Phosphite (TDP)” in the NC Meeting No.45/09 dated 4.2.2009. In view of the amended description of the export item and in view of the written recommendation forwarded by Deptt. of C&PC (Chem. Div) vide their U.O.No.14010/131/2003-Ch.III dated 16.9.2004 and 9.12.2011 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Tri Decyl Phosphite	1 Kg	1. Yellow Phosphorous 2. Phenol 3. Isodecyl Alcohol	0.069 Kg 0.062 Kg 1.049 Kg

As license has already expired, no further exports or imports allowed. Amendment has been done only for regularization purpose.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 37/83-ALC1/2011 **MEETING DATE** : 14.12.2011

1	Case No.: 69/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status: Case Deferred
	HQ File :01/83/050/00654/AM10/	RLA File :10/24/040/00086/AM10/	Lic.No/Date:1010035931 11.11.2009	Defer Date:11.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.1.2012.			

2	Case No.: 6/36/83-ALC1/2009	Party Name:DANISCO (INDIA) PVT LTD	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status: Case Rejected
	HQ File :01/83/050/00667/AM10/	RLA File :05/23/040/00073/AM10/	Lic.No/Date:0510253018 20.11.2009	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dated 6/7/2011 issued by the MFPI. Reminder dated 9.9.2011 and 8.11.11 (by E-Mail) issued by this office. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

3	Case No.: 8/42/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status: Case Deferred
	HQ File :01/83/050/00789/AM10/	RLA File :10/24/040/00102/AM10/	Lic.No/Date:1010036549 24.12.2009	Defer Date:11.01.2012
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.1.2012.			

4	Case No.: 5/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status: Case Deferred
	HQ File :01/83/050/00194/AM11/	RLA File :10/24/040/00023/AM11/	Lic.No/Date:1010039098 17.06.2010	Defer Date:11.01.2012
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.1.2012.			

5	Case No.: 7/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status: Case Deferred
	HQ File :01/83/050/00196/AM11/	RLA File :10/24/040/00021/AM11/	Lic.No/Date:1010039111 18.06.2010	Defer Date:11.01.2012
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.1.2012.			

6	Case No.:8/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Deferred
	HQ File :01/83/050/00197/AM11/	RLA File :10/24/040/00022/AM11/	Lic.No/Date:1010039113 18.06.2010	Defer Date:11.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.1.2012.			

7	Case No.:16/29/83-ALC1/2010	Party Name:INDIAN EXPLOSIVES LTD.,	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Deferred
	HQ File :01/83/050/00511/AM11/	RLA File :02/24/040/00117/AM11/	Lic.No/Date:0210149108 11.10.2010	Defer Date:11.01.2012
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. Since the firm has not furnished the reply of D/L. Reminder issued to the firm by E-Mail on 23.12.2011. Reply awaited. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 11.1.2012			

8	Case No.:23/29/83-ALC1/2010	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Deferred
	HQ File :01/83/050/00518/AM11/	RLA File :05/24/040/00245/AM11/	Lic.No/Date:0510274791 12.10.2010	Defer Date:11.01.2012
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to DIPP on and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.1.2012.			

9	Case No.:22/31/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Deferred
	HQ File :01/83/050/00570/AM11/	RLA File :10/24/040/00060/AM11/	Lic.No/Date:1010040728 28.10.2010	Defer Date:11.01.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.1.2012.

10	Case No.: 21/40/83-ALC1/2010	Party Name:MEHTA PETRO REFINERIES LTD.	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status: Case Rejected
	HQ File :01/83/050/00747/AM11/	RLA File :03/95/040/00732/AM11/	Lic.No/Date:0310608130 28.12.2010	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 25/2/2011 issued by Deptt. of C&PC(PC.Div) followed by reminder dated 1.4.2011 and 4.11.2011 issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

11	Case No.: 5/47/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status: Case Deferred
	HQ File :01/83/050/00916/AM11/	RLA File :03/94/040/00988/AM11/	Lic.No/Date:0310615216 10.02.2011	Defer Date:11.01.2012
	Decision :The Committee considered the case as per agenda and noted reply from the firm has been received and sent to DC(MSME) on 24.11.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.1.2012.			

	Case No.: 10/47/83-ALC1/2010	Party Name:PUNE METAGRAPH	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status: Case Approved
	HQ File :01/83/050/00921/AM11/	RLA File :31/24/040/00230/AM11/	Lic.No/Date:3110046900 11.02.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide their U.O.No.46011/56/2011-PC-II dated 7.9.2011 the Committee decided to approve the case as under:-			

Export Item

S.No.	Description of Item	Quantity
1.	PZEV Badge	1 No.

Import Item

S.No.	Description of Item	Quantity
1.	Polyurethane Film Sheets – Transparent (80 micron thickness)	1.15 Kg/Kg content in the export product
2.	New BRT Silver multilayer Sheet (500 micron thickness)	1.15 Kg/Kg content in the export product
3.	Hot Melt Release paper	1.15 Kg/Kg content in the export product
4.	Hyper Joint Double side tape (0.4 mm thickness)	1.15 Kg/Kg content in the export product

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:3/49/83-ALC1/2010

Party Name:VIVIMED LABS LIMITED

Meet No/Date:37/83-ALC1/2011
14.12.2011

**Status:Case
Deferred**

HQ File :01/83/050/00945/AM11/

RLA File :09/24/040/00534/AM11/

Lic.No/Date:0910045677
23.02.2011

Defer
Date:11.01.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.1.2012.

14	Case No.:30/9/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Deferred
	HQ File :01/83/050/00149/AM12/	RLA File :03/94/040/01079/AM11/	Lic.No/Date:0310620810 11.03.2011	Defer Date:11.01.2012
	Decision : The Committee considered the case as per agenda and noted that the reply given by the firm to the D/L dated 12/9/2011 is incomplete. The Committee decided that Technical Authority should call the complete details from the firm. Letter issued on 17.10.2011. Reminder dated 29.11.2011 issued by this office. Accordingly the case may be re-listed on 11.1.2012.			

15

Case No.:2/1/83-ALC1/2011	Party Name:PEACOCK ALLIED PRODUCTS PVT. LTD.	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Approved
HQ File :01/83/050/01105/AM11/	RLA File :31/24/040/00150/AM11/	Lic.No/Date:3110047411 17.03.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/129/2011-Ch.II dated 9.6.2011, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Dextrin Base Gum Powder	1 Kg	1. Corn/Tapioca/Casava/Potato Starch	0.721 Kg
		2. Borax Decca Hydrate	0.042 Kg
		3. Sodium Hydroxide	0.117 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

16	Case No.:5/1/83-ALC1/2011	Party Name:V PAC CARTONS INDIA PVT LTD.,	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Deferred
	HQ File :01/83/050/01108/AM11/	RLA File :07/24/040/00508/AM11/	Lic.No/Date:0710078293 24.03.2011	Defer Date:11.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of information from the firm to the D/L dated 9.11.2011 issued by DIPP. Accordingly the case may be re-listed on 11.1.2012.

17	Case No.:3/1/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Deferred
	HQ File :01/83/050/01106/AM11/	RLA File :10/24/040/00133/AM11/	Lic.No/Date:1010042275 28.03.2011	Defer Date:11.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.1.2012.			

18	Case No.:4/1/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Deferred
	HQ File :01/83/050/01107/AM11/	RLA File :10/24/040/00134/AM11/	Lic.No/Date:1010042276 28.03.2011	Defer Date:11.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.1.2012.			

19	Case No.:26/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Deferred
	HQ File :01/83/050/00145/AM12/	RLA File :10/24/040/00137/AM11/	Lic.No/Date:1010042343 31.03.2011	Defer Date:11.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.1.2012.			

20	Case No.:54/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Deferred
	HQ File :01/83/050/00173/AM12/	RLA File :10/24/040/00143/AM11/	Lic.No/Date:1010042347 31.03.2011	Defer Date:11.01.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.1.2012.

21	Case No.:55/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Deferred
	HQ File :01/83/050/00174/AM12/	RLA File :10/24/040/00142/AM11/	Lic.No/Date:1010042346 31.03.2011	Defer Date:11.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.1.2012.			

22	Case No.:56/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Deferred
	HQ File :01/83/050/00175/AM12/	RLA File :10/24/040/00141/AM11/	Lic.No/Date:1010042345 31.03.2011	Defer Date:11.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.1.2012.			

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Case No.:43/9/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Approved
HQ File :01/83/050/00162/AM12/	RLA File :03/94/040/01149/AM11/	Lic.No/Date:0310624879 01.04.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/642011-Ch.II dated 1.11.2011 Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
As approved by NC-4	1 Kg	Do	

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

24	Case No.:48/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Deferred
	HQ File :01/83/050/00167/AM12/	RLA File :10/24/040/00145/AM11/	Lic.No/Date:1010042453 07.04.2011	Defer Date:11.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.1.2012.			

25	Case No.:49/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Deferred
	HQ File :01/83/050/00168/AM12/	RLA File :10/24/040/00144/AM11/	Lic.No/Date:1010042438 07.04.2011	Defer Date:11.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.1.2012.			

26	Case No.:50/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Deferred
	HQ File :01/83/050/00169/AM12/	RLA File :10/24/040/00146/AM11/	Lic.No/Date:1010042454 07.04.2011	Defer Date:11.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.1.2012.			

27	Case No.:4/9/83-ALC1/2011	Party Name:INMARK EXPORTS PVT.LTD.	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Approved
	HQ File :01/83/050/00123/AM12/	RLA File :05/23/040/00015/AM12/	Lic.No/Date:0510288067 13.04.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the firm M/s Inmark Exports (P) Ltd, New Delhi			

vide their letter dated 5.12.2011 intimated that they have surrendered the licence. In view of this the Committee decided to withdraw the case.

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Case No.:6/17/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Approved
HQ File :01/83/050/00315/AM12/	RLA File :03/94/040/00024/AM12/	Lic.No/Date:0310626937 18.04.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/64/2011-Ch.II dated 1.11.2011 Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
As approved by NC-IV		Do	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

29	Case No.:36/9/83-ALC1/2011	Party Name:A.L. PAPER HOUSE,	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Rejected
	HQ File :01/83/050/00155/AM12/	RLA File :13/24/040/00003/AM12/	Lic.No/Date:1310035228 27.04.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not furnished reply of D/L on 26/7/2011 (by E-Mail) issued by DIPP followed by reminder dated 9.9.2011 and 4.11.2011 (by E-mail) issued by this office .			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:2/17/83-ALC1/2011	Party Name:BHA VIN INDUSTRIES	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Approved
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HQ File :01/83/050/00311/AM12/	RLA File :03/94/040/00060/AM12/	Lic.No/Date:0310630913 12.05.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC. Div) vide their U.O.No.46011/11/2011-PC.II dated 28.11.2011 Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Super White Master Batch (containing 20+/- 1% LLDPE and 80+/- 1% Calcium Carbonate)	1 Kg	1. LLDPE Granules	0.20291 Kg
		2. Calcium Carbonate	0.82400 Kg
		3. Titanium Dioxide	0.00103 Kg
		4. PE Wax	0.00206 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

31	Case No.:11/17/83-ALC1/2011	Party Name:KEMPSZ TRADING PVT LTD.,	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Rejected
	HQ File :01/83/050/00320/AM12/	RLA File :07/24/040/00049/AM12/	Lic.No/Date:0710079220 18.05.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not furnished reply of D/L on 19/9/2011 issued by DIPP followed by reminder dated 4.11.2011 (by E-mail) issued by this office .			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:3/9/83-ALC1/2011	Party Name:PRAYAG CHEMICALS PVT.LTD.,	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Approved
	HQ File :01/83/050/00122/AM12/	RLA File :05/24/040/00029/AM12/	Lic.No/Date:0510291059	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/17/2009-Ch.II dated 14.12.2011 Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Chlorinated Paraffin (Chlorine Content 51% to 55%)	1 Kg	1. Paraffin (C ₁₀ -C ₂₀) 2. Tin Stabilizer	0.493 Kg 0.010 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:37/9/83-ALC1/2011

Party Name:EAGLE PRESS PRIVATE LIMITED,

Meet No/Date:37/83-ALC1/2011
14.12.2011

Status:Case
Approved

HQ File :01/83/050/00156/AM12/

RLA File :04/24/040/00054/AM12/

Lic.No/Date:0410124254
20.05.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 13.12.2011 Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Scratch Cards Size : 8.55 CM x 5.4 CM (using 270 GSM coated paper board Ensocoat 2S)	1 Kg	Relevant Coated Paper Board Ensocoat 2S 270 GSM	1.05 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:38/9/83-ALC1/2011

Party Name:VISHNU CHEMICALS LTD.,

Meet No/Date:37/83-ALC1/2011
14.12.2011

Status:Case
Deferred

34	HQ File :01/83/050/00157/AM12/	RLA File :09/24/040/00066/AM12/	Lic.No/Date:0910046840 20.05.2011	Defer Date:11.01.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 9.9.2011 and 29.11.2011. Reminder issued on 23.12.2011. Accordingly the case may be relisted on 11.1.2012				

35	Case No.:57/9/83-ALC1/2011	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Deferred
	HQ File :01/83/050/00176/AM12/	RLA File :09/24/040/00065/AM12/	Lic.No/Date:0910046841 20.05.2011	Defer Date:11.01.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 9.9.2011 and 29.11.2011. Reminder issued on 23.12.2011. Accordingly the case may be relisted on 11.1.2012				

36	Case No.:58/9/83-ALC1/2011	Party Name:INMARK EXPORTS PVT.LTD.	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Deferred
	HQ File :01/83/050/00177/AM12/	RLA File :05/23/040/00063/AM12/	Lic.No/Date:0510291368 23.05.2011	Defer Date:11.01.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 24.8.2011 (E-mail) issued by DIPP. Reminder dated 23.12.2011 issued by this office. Accordingly the case may be re-listed on 11.1.2012.				

37	Case No.:15/14/83-ALC1/2011	Party Name:EMAMI LIMITED,	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Deferred
	HQ File :01/83/050/00283/AM12/	RLA File :02/24/040/00026/AM12/	Lic.No/Date:0210159766 01.06.2011	Defer Date:11.01.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dted 7.12.2011 and 23.12.2011. Accordingly the case may				

be relisted on 11.1.2012

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Case No.:4/17/83-ALC1/2011	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Approved
HQ File :01/83/050/00313/AM12/	RLA File :03/94/040/00036/AM12/	Lic.No/Date:0310636595 16.06.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/46/2010-Ch.II dated 1.11.2011 Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
NEOBRITE 144 ALS (Nickel Intermediate)	1 Kg	1. Sodium Sulhite 2. Allyl Chloride	0.220 Kg 0.140 Kg
TEKNOBRITE 1320	1 Kg	1. Niacin 2. Epichloridhydrin 3. Lugalvan G 35 4. Imidazole	0.147 Kg 0.086 Kg 0.01 Kg 0.0075 Kg
TEKNOBRITE 575 G Cyanide Zinc Salt	1 Kg	1. Epichorihydrin 2. Niacin	0.175 Kg 0.252 Kg
KEMPAS IR 752	1 Kg	Chromic Acid	0.500 Kg
Surfactant 273 (2.5 x)	1 Kg	1. Takno CAC 84 2. Dicolloy CU E 100-Fold	0.008 Kg 0.0259 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:3/13/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Approved
HQ File :01/83/050/00258/AM12/	RLA File :03/94/040/00259/AM12/	Lic.No/Date:0310636953 17.06.2011	Defer Date:

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Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC (Chem. Div) vide their U.O.No.14010/64/2011-Ch.II dated 1.11.2011 Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
As approved by NC-IV		Do	

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 4/13/83-ALC1/2011	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Rejected
HQ File :01/83/050/00259/AM12/	RLA File :03/95/040/00156/AM12/	Lic.No/Date:0310636970 17.06.2011	Defer Date:

Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dated 6/7/2011 issued by Asstt.Director(Met) DC(MSME). Reminder dated 4.11.2011 (by E-Mail) issued by this office.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 5/13/83-ALC1/2011	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Rejected
HQ File :01/83/050/00260/AM12/	RLA File :03/95/040/00183/AM12/	Lic.No/Date:0310636980 17.06.2011	Defer Date:

Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dated 6/7/2011 issued by Asstt.Director(Met) DC(MSME). Reminder dated 4.11.2011 (by E-Mail) issued by this office.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

42	Case No.:45/25/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Deferred
	HQ File :01/83/050/00482/AM12/	RLA File :17/24/040/00008/AM10/	Lic.No/Date:1710004278 23.06.2011	Defer Date:11.01.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.12.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 11.1.2012.			

43	Case No.:46/25/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Deferred
	HQ File :01/83/050/00483/AM12/	RLA File :17/24/040/00020/AM10/	Lic.No/Date:1710004280 23.06.2011	Defer Date:11.01.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.12.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 11.1.2012.			

44	Case No.:48/25/83-ALC1/2011		Party Name:ESTEEM INDUSTRIES PVT. LTD,		Meet No/Date:37/83-ALC1/2011 14.12.2011		Status:Case Approved	
	HQ File :01/83/050/00485/AM12/		RLA File :17/24/040/00007/AM10/		Lic.No/Date:1710004277 23.06.2011		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/135/2011-Ch.II dated 30.11.2011 Committee decided to approve the case as under :-							
	Export Item		Qty.	Import Item		Qty.		
	Polyethylene Glycol Lauryl Ether (Product 27-AE) (Appearance: liquid)		1 Kg	1. Ethylene Oxide (Colourless clear liquid)		0.534 Kg		

		2. Lauryl Alcohol (Lauryl Myristyl Alcohol) (Colourless clear Insoluble liquid)	0.446 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

45	Case No.: 51/25/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status : Case Approved
	HQ File :01/83/050/00488/AM12/	RLA File :17/24/040/00021/AM10/	Lic.No/Date:1710004281 23.06.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/135/2011-Ch.II dated 30.11.2011 Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Gastal-SPA-15 (Polypropylene Glycol Stearyl Ether) (Appearance: Liquid)	1 Kg	1. Propylene Oxide (Colourless Liquid)	0.763 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

46	Case No.: 20/17/83-ALC1/2011	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status : Deffered
	HQ File :01/83/050/00329/AM12/	RLA File :07/24/040/00085/AM12/	Lic.No/Date:0710080213 28.06.2011	Defer Date:14.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the M/o Steel. Reminder to M/o Steel on 29.11.2011. Accordingly the case may be re-listed on			

Case No.:17/25/83-ALC1/2011

Party Name:ITC LIMITED

Meet No/Date:37/83-ALC1/2011
14.12.2011**Status:Case
Approved**

HQ File :01/83/050/00454/AM12/

RLA File :09/24/040/00160/AM12/

Lic.No/Date:0910047352
28.06.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 13.12.2011 the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Poly Coated Carton Board 2 PE (2/side Poly Coated Paperboard)	1 MT

Import Item

S.No.	Description of Item	Quantity
1.	Paper Board (Cupstock base) (uncoated paperboard) of Relevant GSM	1.045 MT/MT content in export
2.	LDPE	1.01 MT/MT content in export
3.	Core Pipes	As per packaging policy
4.	Stretch Film	As per packaging policy

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:22/25/83-ALC1/2011	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Approved
HQ File :01/83/050/00459/AM12/	RLA File :09/24/040/00154/AM12/	Lic.No/Date:0910047460 01.07.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.15022/20/2010-Ch.II dated 1.12.2011 Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Tricyclazole Technical Solid	1 Kg	1. 2-Hydazine-4-Methyl Benzothiazole Solid	1.184 Kg
		2. Formic Acid Liquid	0.711 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

49	Case No.:55/25/83-ALC1/2011	Party Name:VIC INDUSTRIES,	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Deferred
	HQ File :01/83/050/00492/AM12/	RLA File :17/24/040/00011/AM12/	Lic.No/Date:1710004316 05.07.2011	Defer Date:11.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 29.11.2011. Accordingly the case may be relisted on 11.1.2012			

50	Case No.:41/25/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Deferred
	HQ File :01/83/050/00478/AM12/	RLA File :17/24/040/00015/AM10/	Lic.No/Date:1710004333 08.07.2011	Defer Date:11.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for want of hard copy of application from RLA and firm vide letter dated 23.12.2011. Accordingly the case may be relisted on 14.12.2011

51	Case No.:47/25/83-ALC1/2011		Party Name:ESTEEM INDUSTRIES PVT. LTD,		Meet No/Date:37/83-ALC1/2011 14.12.2011		Status:Case Approved	
	HQ File :01/83/050/00484/AM12/		RLA File :17/24/040/00026/AM11/		Lic.No/Date:1710004332 08.07.2011		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/111/2011-Ch.II dated 23.11.2011 Committee decided to approve the case as under :-							
	Export Item		Qty.	Import Item		Qty.		
	Product 8-B (Polyoxyethylene Glycol Polypropylene Glycol C9/11 Alcohol) (Colourless clear to turbid liquid)		1 Kg	1. Neodol-91 (C 9/11 Alcohol) (Appearance: Visual) 2. Ethylene Oxide (Colourless clear liquid) 3. Propylene Oxide (Colourless liquid)		0.254 Kg 0.560 Kg 0.184 Kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

52	Case No.:44/25/83-ALC1/2011	Party Name:VENUS ETHOXYETHERS PVT.LTD.	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Approved
	HQ File :01/83/050/00481/AM12/	RLA File :17/24/040/00066/AM09/	Lic.No/Date:1710004349 12.07.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/136/2011-Ch.II dated 30.11.2011 Committee decided to approve the case as under :-			

Export Item	Qty.	Import Item	Qty.
VSA-244 (20 Mol Strearyl Amine) (Brownish Yellow Clear Liquid)	1 Kg	Ethylene Oxide (Colourless clear liquid)	0.766 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:18/25/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Approved
HQ File :01/83/050/00455/AM12/	RLA File :07/24/040/00116/AM12/	Lic.No/Date:0710080590 13.07.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 13.12.2011 the Committee decided to approve the case on repeat basis as under:-

Export Item No. 1,7,8,9,10,11,12,13,16,19,20,21,23,24 and 25 (As per application)

Quantity: As per application

Import Item

S.No. of application	Description of Item	Quantity
1.	Plywood 12 MM	Net to net
2.	Plywood 18 MM	Net to net

Export Item No.2 : (As per application)

Quantity: As per application

Import Item

S.No.of application	Description of Item	Quantity
1.	Plywood 12 MM	Net to net
2.	Plywood 18 MM	Net to net
16.	2.5 inches x 0.113 inches 15 Degree coil wire collated rail ring shank	Net to net

Export Item No.3 : (As per application)

Quantity: As per application

Import Item

S.No. of application	Description of Item	Quantity
1.	Plywood 6 MM	Net to net
2.	Plywood 18 MM	Net to net
5.	Pinewood 90 x 38 MM	Net to net (CuM)

Export item No.4: (As per application) (consisting pf Pinewood)

Quantity: As per application

Import Item

S.No.of application	Description of Item	Quantity
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1.	Plywood 18 MM	Net to net
5.	Pinewood 90 x 38 MM	Net to net (CuM)

Export Item No.5 : (As per application) (consisting of Pinewood)

Quantity: As per application

Import Item

S.No.of application	Description of Item	Quantity
2.	Plywood 18 MM	Net to net
5.	Pinewood 90 x 38 MM	Net to net (CuM)

Export Item No.6 : (As per application)

Quantity: As per application

Import Item

S.No.of application	Description of Item	Quantity
1.	Plywood 12 MM	Net to net
2.	Plywood 18 MM	Net to net
16	2.5 inches x 0.113 inches 15 Degree coil wire collated rail ring shank	Net to net

Export Item No.14,15 and 17 : (As per application)

Quantity: As per application

Import Item

S.No. of application	Description of Item	Quantity
2.	Plywood 18 MM	Net to net
16.	2.5 inches x 0.113 inches 15 Degree coil wire collated rail ring shank	Net to net
17	3 inches 15 Degree coil wire collated nail ring shank	Net to net

Export Item No.18 : (As per application)

Quantity: As per application

Import Item

S.No. of application	Description of Item	Quantity
2.	Plywood 18 MM	Net to net
17.	3 inches 15 Degree coil wire collated nail ring shank	Net to net

Export Item No.22 : (As per application)

Quantity: As per application

Import Item

S.No. of application	Description of Item	Quantity
1.	Plywood 12 MM	Net to net

Export Item No.26 : (As per application) (consisting of Pinewood)

Quantity: As per application

Import Item

S.No. of application	Description of Item	Quantity
1.	Plywood 12 MM	Net to net
3	Plywood 22 MM	Net to net
6.	Pinewood 100 x 100 MM	Net to net (CuM)
17.	3 inches 15 Degree coil wire collated nail ring shank	Net to net

Export Item No.27,30 and 31 : (As per application) (consisting of Pinewood)

Quantity: As per application

Import Item

S.No.of application	Description of Item	Quantity
7.	Pinewood 150 x 38 MM	Net to net (CuM)

16	2.5 inches x 0.113 inches 15 Degree coil wire collated nail ring shank	Net to net
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Export Item No.28 : (As per application) (consisting of Pinewood)

Quantity: As per application

Import Item

S.No. of application	Description of Item	Quantity
7.	Pinewood 150 x 38 MM	Net to net (CuM)
10	Pinewood 90 x 100 MM	Net to net (CuM)
11.	Pinewood 60 x 38 MM	Net to net (CuM)
12.	Pinewood 70 x 60 MM	Net to net (Cum)
17.	3 inches 15 Degree coil wire collated nail ring shank	Net to net

Export Item No.29 : (As per application) (consisting of Pinewood)

Quantity: As per application

Import Item

S.No. of application	Description of Item	Quantity
7.	Pinewood 150 x 38 MM	Net to net (CuM)
8	Pinewood 100 x 90 MM	Net to net (CuM)

14.	Pinewood 55 x 38 MM	Net to net (CuM)
15.	Pinewood 380 x 38 MM	Net to net (Cum)
17.	3 inches 15 Degree coil wire collated nail ring shank	Net to net

Export Item No.32 : (As per application) (consisting of Pinewood)

Quantity: As per application

Import Item

S.No.of application	Description of Item	Quantity
6.	Pinewood 100 x 100 MM	Net to net (CuM)
7	Pinewood 150 x 38 MM	Net to net (CuM)
11.	Pinewood 60 x 38 MM	Net to net (CuM)
13.	Pinewood 60 x 60 MM	Net to net (Cum)
17.	3 inches 15 Degree coil wire collated nail ring shank	Net to net

Export Item No.33 : (As per application) (consisting of Pinewood)

Quantity: As per application

Import Item

S.No.of application	Description of Item	Quantity
7.	Pinewood 150 x 38 MM	Net to net (CuM)

8	Pinewood 100 x 90 MM	Net to net (CuM)
9.	Pinewood 800 x 38 MM	Net to net (CuM)
17.	3 inches 15 Degree coil wire collated nail ring shank	Net to net

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

54	Case No.:21/25/83-ALC1/2011	Party Name:ATUL LIMITED,	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Deferred
	HQ File :01/83/050/00458/AM12/	RLA File :08/24/040/00075/AM12/	Lic.No/Date:0810101389 13.07.2011	Defer Date:11.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.1.2012.			

55	Case No.:42/25/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Deferred
	HQ File :01/83/050/00479/AM12/	RLA File :17/24/040/00019/AM12/	Lic.No/Date:1710004355 14.07.2011	Defer Date:11.01.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 12.12.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 11.1.2012.			

	Case No.:49/25/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Approved
	HQ File :01/83/050/00486/AM12/	RLA File :17/24/040/00016/AM12/	Lic.No/Date:1710004352 14.07.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt.			

of C&PC(Chem. Div) vide their U.O.No.14010/111/2011-Ch.II dated 23.11.2011 Committee decided to approve the case as under :-

56

Export Item	Qty.	Import Item	Qty.
Product 6080 (Oxirane, Methyl, Polymer with Oxirane) (White to off-white flakes))	1 Kg	1. Ethylene Oxide (Colourless clear liquid) 2. Propylene Oxide (Colourless liquid)	0.854 Kg 0.140 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:53/25/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Approved
HQ File :01/83/050/00490/AM12/	RLA File :17/24/040/00018/AM12/	Lic.No/Date:1710004354 14.07.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/111/2011-Ch.II dated 23.11.2011 Committee decided to approve the case as under :-

57

Export Item	Qty.	Import Item	Qty.
Product 6010 (Oxirane, Methyl, Polymer with Oxirane) (Clear to slightly haze, colorless to slightly yellow liquid)	1 Kg	1. Ethylene Oxide (Colourless clear liquid) 2. Poly Propylene Glycol 1000 (Clear Viscous Liquid) 2. Propylene Oxide (Colourless liquid)	0.110 Kg 0.506 Kg 0.381 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

58	Case No.:16/25/83-ALC1/2011	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Deferred
	HQ File :01/83/050/00453/AM12/	RLA File :08/24/040/00085/AM12/	Lic.No/Date:0810101532 18.07.2011	Defer Date:11.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 13.12.2011 issued by Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 11.1.2012.			

59	Case No.:27/25/83-ALC1/2011	Party Name:GURIND GLASS PVT, LTD.	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Deferred
	HQ File :01/83/050/00464/AM12/	RLA File :05/23/040/00145/AM12/	Lic.No/Date:0510296899 18.07.2011	Defer Date:11.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 13.12.2011 issued by DIPP. Accordingly the case may be re-listed on 11.1.2012.			

60

Case No.:2/25/83-ALC1/2011	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Approved
HQ File :01/83/050/00439/AM12/	RLA File :03/94/040/00303/AM12/	Lic.No/Date:0310642948 19.07.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/46/2010-Ch.II dated 1.11.2011 Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Teknolite ALS (Nickel Intermediate)	1 Kg	1. Sodium Sulphite 2. Allyl Chloride	0.240 Kg 0.156 Kg
Metchem BD (Nickel Additive)	1 Kg	1. Butynediol 2. Ethylene Oxide	0.505 Kg 0.500 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

61	Case No.: 43/25/83-ALC1/2011	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status: Case Deferred
	HQ File :01/83/050/00480/AM12/	RLA File :17/24/040/00023/AM12/	Lic.No/Date:1710004379 19.07.2011	Defer Date:11.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 30.11.2011 issued by Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 11.1.2012.			

62

Case No.:50/25/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Approved
HQ File :01/83/050/00487/AM12/	RLA File :17/24/040/00020/AM12/	Lic.No/Date:1710004378 19.07.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/111/2011-Ch.II dated 23.11.2011 Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Product 4805 (Polyoxyethylene Isotridecyl Alcohol) (Colourless to pale yellow clear liquid)	1 Kg	1. Tridecyl Alcohol (Iso Tridecyl Alcohol) 2. Ethylene Oxide (Colourless clear liquid)	0.476 Kg 0.523 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 3/25/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status: Case Deferred
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63	HQ File :01/83/050/00440/AM12/	RLA File :03/95/040/00319/AM12/	Lic.No/Date:0310644226 25.07.2011	Defer Date:11.01.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 12.12.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 11.1.2012.				

64	Case No.:13/25/83-ALC1/2011	Party Name:BAJAJ POLYBLEND PRIVATE LIMITED	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Approved											
	HQ File :01/83/050/00450/AM12/	RLA File :50/24/040/00004/AM12/	Lic.No/Date:5010000842 27.07.2011	Defer Date:											
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC. Div) vide their U.O.No.46011/101/2011-PC.II dated 28.11.2011 Committee decided to approve the case as under :-														
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td rowspan="3">White Coloured Master Batch – Plast White Gold/Plast modifier (Containing 10+/-1% LLDPE, 15+/-1% Elastomer Polypropylene based and 75+/-1% Calcium Carboate)</td><td rowspan="3">1 Kg</td><td>1. Liner Low Density Polyethylene (LLDPE) injection Moulding grade</td><td>0.1030 Kg</td></tr><tr><td>2. Elastomer Polypropylene based</td><td>0.1545 Kg</td></tr><tr><td>3. Calcium Carbonate</td><td>0.7725 Kg</td></tr></table>				Export Item	Qty.	Import Item	Qty.	White Coloured Master Batch – Plast White Gold/Plast modifier (Containing 10+/-1% LLDPE, 15+/-1% Elastomer Polypropylene based and 75+/-1% Calcium Carboate)	1 Kg	1. Liner Low Density Polyethylene (LLDPE) injection Moulding grade	0.1030 Kg	2. Elastomer Polypropylene based	0.1545 Kg	3. Calcium Carbonate
Export Item	Qty.	Import Item	Qty.												
White Coloured Master Batch – Plast White Gold/Plast modifier (Containing 10+/-1% LLDPE, 15+/-1% Elastomer Polypropylene based and 75+/-1% Calcium Carboate)	1 Kg	1. Liner Low Density Polyethylene (LLDPE) injection Moulding grade	0.1030 Kg												
		2. Elastomer Polypropylene based	0.1545 Kg												
		3. Calcium Carbonate	0.7725 Kg												
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.															

	Case No.:20/25/83-ALC1/2011	Party Name:LIBERTY WHITEWARE LTD.,	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Deferred
	HQ File :01/83/050/00457/AM12/	RLA File :05/23/040/00168/AM12/	Lic.No/Date:0510298190	Defer

65			29.07.2011	Date:11.01.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 23.12.2011. Accordingly the case may be relisted on 14.12.2011				

66	Case No.: 29/25/83-ALC1/2011	Party Name:BAJAJ POLYBLEND PRIVATE LIMITED	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status: Case Deferred
	HQ File :01/83/050/00466/AM12/	RLA File :50/24/040/00003/AM12/	Lic.No/Date:5010000844 29.07.2011	Defer Date:11.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter 23.12.2011. Accordingly the case may be relisted on 11.1.2012			

67	Case No.: 31/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status: Case Deferred
	HQ File :01/83/050/00468/AM12/	RLA File :10/24/040/00028/AM12/	Lic.No/Date:1010044661 01.08.2011	Defer Date:11.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.1.2012.			

68	Case No.: 28/25/83-ALC1/2011	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status: Case Deferred
	HQ File :01/83/050/00465/AM12/	RLA File :13/24/040/00016/AM12/	Lic.No/Date:1310036269 02.08.2011	Defer Date:11.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 23.12.2011. Accordingly the case may be relisted on 11.1.2012			

69	Case No.: 30/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status: Case Deferred
	HQ File :01/83/050/00467/AM12/	RLA File :10/24/040/00029/AM12/	Lic.No/Date:1010044666 02.08.2011	Defer Date:11.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.1.2012.			

70	Case No.: 32/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status: Case Deferred
	HQ File :01/83/050/00469/AM12/	RLA File :10/24/040/00034/AM12/	Lic.No/Date:1010044669 02.08.2011	Defer Date:11.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.1.2012.			

71	Case No.: 33/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status: Case Deferred
	HQ File :01/83/050/00470/AM12/	RLA File :10/24/040/00033/AM12/	Lic.No/Date:1010044668 02.08.2011	Defer Date:11.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.1.2012.			

72	Case No.: 34/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status: Case Deferred
	HQ File :01/83/050/00471/AM12/	RLA File :10/24/040/00032/AM12/	Lic.No/Date:1010044667 02.08.2011	Defer Date:11.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.1.2012.			

73	Case No.: 35/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status: Case Deferred
	HQ File :01/83/050/00472/AM12/	RLA File :10/24/040/00035/AM12/	Lic.No/Date:1010044670 02.08.2011	Defer Date:11.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.1.2012.			

74	Case No.: 36/25/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status: Case Deferred
	HQ File :01/83/050/00473/AM12/	RLA File :10/24/040/00030/AM12/	Lic.No/Date:1010044697 03.08.2011	Defer Date:11.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.1.2012.			

75	Case No.: 12/25/83-ALC1/2011	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status: Case Deferred
	HQ File :01/83/050/00449/AM12/	RLA File :08/24/040/00104/AM12/	Lic.No/Date:0810102094 03.08.2011	Defer Date:11.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 28.10.2011 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 23.12.2011 issued by this office. Accordingly the case may be re-listed on 11.1.2012.			

	Case No.: 8/25/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status: Case Approved
	HQ File :01/83/050/00445/AM12/	RLA File :03/95/040/00347/AM12/	Lic.No/Date:0310646356 04.08.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/123/2011-Ch.II dated 30.11.2011 Committee decided to approve the case as under :-			

76

Export Item	Qty.	Import Item	Qty.
Sterocare EWL (F) (Mixture Alcohol and Sodium Lauryl Sulphate)	1 Kg	Ceto Stearyl Alcohol	0.910 Kg
Stero CO 400 (Polyethylene Triglyceride Ricinoleic Acid 50 mole ethoxylate)	1 Kg	Ethylene Oxide	0.703 Kg
Ster PEG 400 (Polyethylene Glycol 400)	1 Kg	1. Diethylene Glycol 2. Ethylene Oxide	0.256 Kg 0.744 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

77

Case No.:11/25/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Deferred
HQ File :01/83/050/00448/AM12/	RLA File :10/24/040/00038/AM12/	Lic.No/Date:1010044741 04.08.2011	Defer Date:11.01.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.1.2012.			

78

Case No.:2/21/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Deferred
HQ File :01/83/050/00415/AM12/	RLA File :03/94/040/00390/AM12/	Lic.No/Date:0310648762 16.08.2011	Defer Date:11.01.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.1.2012.			

79	Case No.:9/25/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Deferred
	HQ File :01/83/050/00446/AM12/	RLA File :03/95/040/00449/AM12/	Lic.No/Date:0310652057 07.09.2011	Defer Date:11.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.12.2011 issued by Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 11.1.2012.			

80	Case No.:10/25/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Deferred
	HQ File :01/83/050/00447/AM12/	RLA File :03/94/040/00329/AM12/	Lic.No/Date:0310652125 07.09.2011	Defer Date:11.01.2012
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 11.1.2012			

81	Case No.:40/25/83-ALC1/2011	Party Name:PARAMOUNT MINERALS & CHEMICALS LIMITED	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Deferred
	HQ File :01/83/050/00477/AM12/	RLA File :03/95/040/00439/AM12/	Lic.No/Date:0310652354 08.09.2011	Defer Date:11.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 23.12.2011. Accordingly the case may be relisted on 11.1.2012			

82	Case No.:58/25/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Deferred
	HQ File :01/83/050/00495/AM12/	RLA File :03/94/040/01103/AM11/	Lic.No/Date:0310653285 13.09.2011	Defer Date:11.01.2012
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 11.1.2012			

83	Case No.:1/29/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Deferred
	HQ File :01/83/050/00525/AM12/	RLA File :03/95/040/00552/AM12/	Lic.No/Date:0310657580 03.10.2011	Defer Date:11.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.1.2012			

84	Case No.:2/29/83-ALC1/2011	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Deferred
	HQ File :01/83/050/00526/AM12/	RLA File :03/95/040/00506/AM12/	Lic.No/Date:0310657613 03.10.2011	Defer Date:11.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.1.2012			

85	Case No.:1/33/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Deferred
	HQ File :01/83/050/00567/AM12/	RLA File :03/95/040/00623/AM12/	Lic.No/Date:0310663838 08.11.2011	Defer Date:11.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.1.2012			

86	Case No.:1/37/83-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Deferred
	HQ File :01/83/050/00638/AM12/	RLA File :03/94/040/00772/AM12/	Lic.No/Date:0310668510 02.12.2011	Defer Date:11.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.1.2012			

87	Case No.:2/37/83-ALC1/2011	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Deferred
	HQ File :01/83/050/00639/AM12/	RLA File :31/83/040/00178/AM12/	Lic.No/Date:3110051775 07.12.2011	Defer Date:11.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.1.2012			

88	Case No.:3/37/83-ALC1/2011	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:37/83-ALC1/2011 14.12.2011	Status:Case Approved
	HQ File :01/83/050/00640/AM12/	RLA File :03/95/040/00716/AM12/	Lic.No/Date:0310669154 07.12.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 12.12.2011 Committee			